

**IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS  
JUDGE(PCR), MADURAI.**

**PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,**

**III Additional District Judge (PCR), Madurai.**

**Friday the 3rd July 2020.**

**Crmp.No. 409 / 2020**

**CRIME NO. 595 / 2020**

**Arunkumar (22/2020)**

**S/o. Gopi**

Chinnakannu Nagar 2nd Street,

Nagamalai Pudukkottai,

Madurai.

..... Petitioner/Accused  
/Vs/

State through the Sub –Inspector of

Police, **N.P.Kottai Police Station**

Madurai.

..... Respondent / Complainant

**Cr.No: 595 / 2020.**

**ORDER**

1. This 4th bail application received from Advocate Thiru. K.Manikandan through e-mail on 29.06.2020. Objections called for from the Special Public Prosecutor and Defacto Complainant. Reply from Special Public Prosecutor Thiru.A.Kalyanasundaram and defacto complainant are received through Whatsapp and e-mail on 30.06.2020.

2. The Petitioner / Accused side counsel is appeared and argued through Whatsapp vedio call and has stated that the allegations against the accused are not true and false case has been filed and further the accused is in custody from 22.04.2020. Further it .is submitted that the accused is ready to comply any condition imposed by the court and the defacto complainant given reply stating that she has no objection to release the accused and hence prayed to release the accused on bail.

3. The prosecution side given reply stating that the investigation is still pending, if the accused is released on bail, he may tamper the witnesses,the defacto complainant given reply stating that the accused may be released and hence the bail petition may be dismissed.

4. Both side considered. This case is registered against the accused under Section 294(b), 417, 376, 506(i) IPC r/w 3(1)(r), 3(1)(s), 3(1)(w)(ii) of SC/ST (POA) Act 2015, on the complaint of the young girl the defacto complainant herein. But the defacto complainant herself sent a letter to this court stating no objection to release the accused by registered post and which was also received on 01.07.2020. Today the defacto complainant is seen and her submissions are heard through Whatsapp vedio call. She has stated her consent to release the accused for amicable settlement of the matter.

5. Considering the completion of medical examination, defacto complainant's no objection to release the accused on bail and period of custody of more than 70 days, and continuous thread of COVID-19, this court is inclined to release the accused on bail.

6. Therefore it is ordered that the accused will be released on bail on executing a bond for ₹.10,000/- infavour of the superintendent of the central prison, Madurai. The petitioner/accused is directed to appear before this court on 07.08.2020 Friday by 10.00 A.M. with two surities for ₹.10,000/- each to the satisfaction of this court. Further the petitioner/accused is directed to appear before the concerned police station on every Monday, Wednesday and Friday by 10.00 A.M. and put his signature until further orders without fail.

**/ Sd/ A.Dhanasekaran,**  
III Addl. District & Sessions Judge, (PCR)  
Madurai.

